SHRI B. N. DATAR: I did not follow the question, Sir.

MR. CHAIRMAN: If there was a *prima facie* case, why was this Preventive Detention Act applied?

SHRI B. N. DATAR: That was a question for the discretion of the local Government.

SHRI P. SUNDARAYYA: It is a very amusing statement, Sir.

SHRI H. C. MATHUR: Do you exercise any control over them?

SHRI B. N. DATAR: We do not exercise any control under the Preventive Detention Act. We call for information and give certain pieces of advice.

SHRI K. C. GEORGE: Is it not the duty of the Central Government to interfere when there has been abuse of the powers?

MR. CHAIRMAN: He asks: "if there is any kind of miscarriage of justice, etc., is it not the duty of the Central Government to interfere and correct it?"

SHRI B. N. DATAR: It is the duty of the Advisory Boards to look into such matters, not the duty of the Central Government. The Central Government gives certain advices only.

SHRI H. C. MATHUR: Is it a fact that those Members who are M.L.As. threatened a no-confidence motion against the Government?

SHRI B. N. DATAR: I am not aware, Sir.

VICE-CHANCELLOR OF THE DELHI UNIVERSITY

*116. SHRI B. V. KAKKILAYA: Will the Minister for Education be pleas-1 C of S. 1176

ed to state whether a new Vice-Chancellor has been appointed for the Delhi University; if not, why not?

DEPUTY MINISTER Тне FOR NATURAL RESORUCES AND SCIEN-TIFIC RESEARCH (SHRI K. D. MALA-VIYA): In accordance with the requirements of the Statutes of Delhi University, a Committee of three members was appointed to recommend to the President of India in his capacity as Visitor of the University a panel of not less than three names for the appointment of a Vice-Chancellor. The recommendations of the Committee have been submitted to the Visitor.

SHRI RAJAGOPAL NAIDU: How long is it that there has been no Vice-Chancellor for the Delhi University?

SHRI K. D. MALAVIYA: Sir, the outgoing Vice-Chancellor, Mr. Sen, sent in his resignation on the 14th November and it was accepted on the 21st November.

MR. CHAIRMAN: How long has the University been without a Vice-Chancellor?

SHRI K. D MALAVIYA: Since November 21, Sir.

MR. CHAIRMAN: No, no. He actually left on the 1st February. He submitted his resignation on the 14th November; it was accepted on the 21st November. He actually left on the 1st February.

SHRI K. D. MALAVIYA: That is right, Sir, but, the resignation was accepted on the 21st.

MR. CHAIRMAN: I am just trying to help the House a little.

SHRI H. N. KUNZRU: Sir, a further fact was that the Vice-Chancellor, whose resignation was accepted in November, was asked to carry on till the next Vice-Chancellor was appointed.

SHRI C. G. K. REDDY: Of which the hon. Minister is unaware.

SHRI B. V. KAKKILAYA: Is the Government aware that the work of the University is suffering because of the absence of a Vice-Chancellor?

MR. CHAIRMAN: Is the Government aware that the work is suffering because it has not a Vice-Chancellor?

SHRI K. D. MALAVIYA: Government themselves are very anxious that the Vice-Chancellor should be appointed very soon.

 S_{HRI} B. V. KAKKILAYA: Is it a fact, Sir, that three names have been submitted to the President for selection for appointment as Vice-Chancellor?

MR. CHAIRMAN: He has said that

SHRI B. V. KAKKILAYA: Is it also a fact, Sir, that one of the persons suggested is a Member of the House of the People and two are Members of this House?

SHRI K. D. MALAVIYA: Sir, I am not aware of it.

SHRI T. S. PATTABIRAMAN: Is it a fact that several eminent responsible gentlemen who were offered the post of Vice-Chancellor declined to accept the same in view of the state of affairs in the University?

MR. CHAIRMAN: That is all your opinion.

CENTRAL ADVISORY BOARD OF PHYSICAL EDUCATION

*117. SHRI B. V. KAKKILAYA: Will the Minister for Education be pleased to state:

(a) whether the Central Advisory Board of Physical Education met recently;

(b) if so, what business was transacted at the meeting;

(c) whether it is a fact that the Board has appointed a sub-committee for a countrywide survey; and (d) if the answer to part (c) be in the affirmative, who are the members of the sub-committee and what will be the nature of their work?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIEN-TIFIC RESEARCH (SHRI K. D. MALA-VIYA): (a) Yes, Sir.

(b) A copy of the minutes of the proceedings of the Board is placed on the Table of the House. [See Appendix IV, Annexure No. 38.]

(c) No, Sir.

(d) Does not arise.

SHRI B. V KAKKILAYA: The subcommittee which was appointed by this Board of Physical Education and Recreation was to survey the existing arrangements for physical education in India. Is that Committee working now?

SHRI K. D. MALAVIYA: Sir, a Committee has been appointed to consider the existing arrangements and that Committee is working

SHRI B V. KAKKILAYA: Has the Government made necessary funds available to this Committee, Sir?

SHRI K. D. MALAVIYA: Sir, I am not aware of the funds that had been put at the disposal of the Committee.

SHRI K C. GEORGE: May I know what are the special qualifications of those on the Physical Education Board?

MR. CHAIRMAN: What are the special qualifications of the Members of the Board?

SHRI K. D. MALAVIYA: I think, Sir, I have got some information.

MR. CHAIRMAN: You have?

SHRI K. D. MALAVIYA: Mr. Abraham, Principal of the Y.M.C.A. School of Physical Education; Mr. Hadı. Retired Director of Physical Education— I suppose they are all qualified, Sir, for